

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION No. †223
TO BE ANSWERED ON 18.07.2016

XAXA COMMITTEE

†223. SHRI SUNIL KUMAR SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether the Government has set up any high level Committee under the Chairmanship of Prof. Virginius XAXA to prepare a report on the socio-economic health and educational status of scheduled tribes in the country and if so, the details thereof;

(b) if so, whether the said Committee has submitted its report to the Government;

(c) if so, the details thereof along with the main recommendations made by the Committee in the said report and the follow up action taken by the Government thereon;

(d) the time by which the Government proposes to implement the recommendations of the said Committee; and

(e) the reasons for delay, if any, in implementation of these recommendations and corrective measures taken in this regard?

ANSWER

MINISTER OF STATE IN THE IN THE MINISTRY OF TRIBAL AFFAIRS
(SHRI JASWANTSINH SUMANBHAI BHABHOR)

(a) Yes, Madam. A High Level Committee (HLC) was constituted on 14.8.2013 to prepare a position paper on the present socio-economic, health and educational status of STs and suggest policy initiatives as well as effective outcome-oriented measures to improve development indicators and strengthen public service delivery to STs and other tribal populations. The Committee consisted of the following Members:-

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| 1) Prof. Virginius Xaxa | - Chairperson |
| 2) Dr. Usha Ramanathan | - Member |
| 3) Dr. Joseph Bara | - Member |
| 4) Dr. K.K. Misra | - Member |
| 5) Dr. Abhay Bang | - Member |
| 6) Ms. Sunila Basant | - Member |
| 7) Secretary, M/o Tribal Affairs | - Member Secretary |

(b)& (c): The Committee has submitted its report on 29th May, 2014, which contains 111 recommendations cutting across various issues being dealt with by different Central Ministries/Departments as well as State Governments viz.,(i) Legal and Administrative Framework, (ii)Livelihoods and Employment Status, (iii)Education, (iv)Health, (v)Land Alienation, Displacement and Enforced Migration, (vi)Legal and Constitutional Issues and (vii) Delivery of Public Goods and Services.

(d)&(e): The recommendations of the Committee are under consideration of the Government and no time limit has been proposed for its implementation.
